



THE HIGH COURT BAR ASSOCIATION

ORISSA HIGH COURT, CUTTACK - 753 002

Regd. No. - 401/48 of 1961-62

Tel. / Fax : 0671-2507810, 2508810, Web. : www.highcourtbar.org / Email : info@highcourtbar.org

Ref. :

Date :

**RESOLUTION OF THE ADJOURNED GENERAL
BODY MEETING OF HIGH COURT BAR
ASSOCIATION: ORISSA : CUTTACK, HELD ON
14.10.2019 (Monday) at 1.20 P.M.**

In pursuance to the Adjourned General Body Meeting dated 12.07.2019, a General Body meeting was called today i.e. on **14th day of October, 2019(Monday) re-opening day at 1.20 P.M.** in the High Court Bar Association Hall to discuss against the decision of Hon'ble Supreme Court Collegium.

The recent resolution of the Supreme Court Collegium was discussed before the General Body, the members of the High Court Bar Association and all the speakers participating in the General Body Meeting unanimously condemned the resolution and attitude of the Hon'ble Supreme Court Collegium as well as High Court of Orissa Collegium. In the above circumstances on conclusion of the discussions made by all these speakers the following resolution have been passed :

- (i) All the members of Orissa High Court Bar Association will abstain from Court work from 2.00 P.M. (after lunch) on 14.10.2019 to show their protest against the decision of Hon'ble Supreme Court Collegium as well as High Court of Orissa Collegium.



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- (ii) The High Court Bar Association decides to demand abolition of Collegium system and introduce N.J.A.C. system in the Country for appointment of High Court Judges in the Country. There should be a nationwide movement against the collegiums system in the country.
- (iii) In order to spear head such movement, one action committee will be formed on 15.10.2019
- (iv) The Next course of action will be decided in the next General Body Meeting scheduled to be held at 1.15 P.M. on 16.10.2019. There will be one day All Odisha strike as will be decided by the Action Committee. The date will be fixed by the General Body of the High Court Bar Association on 16.10.2019.
- (v) That as per the resolution of the General Body, a representations will be addressed to **His Excellency the Hon'ble President of India, The Hon'ble Prime Minister of India & The Union Minister of Law & Justice, Government of India, New delhi**, to interfere in the matter and appraise the demand of the High Court Bar Association.
- (vi) A delegation of the High Court Bar Association will go to meet the Hon'ble Prime Minister of India and Union Law Minister to appraise the entire facts to their honour as per the date to be fixed by the Action Committee.

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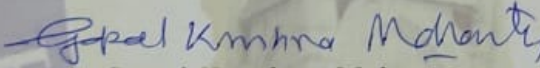
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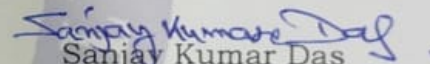
Date :

- (vii) There will be State Level and National Level Press Conference to ventilate our grievance and demand for abolition of collegiums system and introduce N.J.A.C. system in the country.

Copy of the Resolution be communicated to the Registrar (Judicial), Orissa High Court, Cuttack and this also be communicated to the learned Advocate General, State of Odisha, Cuttack & all the Bar Associations of Cuttack, for information.

On the above discussion the meeting is adjourned, with thanks to the Chair.


Gopal Krishna Mohanty.
President


Sanjay Kumar Das
Secretary

